

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2004/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.14.06.2019/NCLAT/UR/792

In the matter of:

Mahendra Sharma & Anr. Appellants

Versus

Agarpara Jute Mills Ltd. & Ors. Respondents

Appearance: Ms. Sadapurna Mukherjee, Advocate for the Appellants.

01.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 14.06.2019 and the Office after scrutiny of the Memo of Appeal on 17.06.2019, intimated the defects to the Appellants on 18.06.2019 and returned the Memo of Appeal on 19.06.2019. The Appellants re-filed the Memo of Appeal on 26.06.2019. It is stated in the Interlocutory Application (IA) that the Appellants were located in Kolkata hence it took one day delay in re-filing the appeal due to delay in receiving courier from Kolkata, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar